

to ban deep sea fishing during the breeding seasons in the EEZ off the coast of a maritime State; this ban would be conditional and co-terminus with a similar trawl ban imposed by the concerned State Government. Accordingly, on the request of the State Government of Kerala and Karnataka, the Central Government has imposed a ban on operation on operation of all deep sea fishing vessels, including joint venture vessels, in the Exclusive Economic Zone off the coast to Kerala and Karnataka. The ban is co-terminus with a similar ban imposed by the Government of Kerala and Karnataka on operation of mechanised fishing vessels in coastal waters. The ban on deep sea fishing is effective upto 30th July, 1996 in case of Kerala and upto 31st August, 1996 in case of Karnataka.

(f) It would not be possible to obtain this information from all the coastal countries in the world. However, many such countries impose periodic bans regarding areas and/or specific gears and/or specific target species in the area of marine fishing.

[Translation]

Atomic Energy

1659. PROF. RASA SINGH RAWAT : Will the PRIME MINISTER be pleased to state :

(a) whether there is frequent break-down of atomic power plant at Kota;

(b) the date on which the reactors were set up in Kota for the generation of atomic power, the amount spent thereon the the power generation capacity thereof;

(c) whether these atomic reactors have stopped functioning now and the latest technology to revive thee reactors is not available in the country; and

(d) whether it would be possible to generate power through these atomic reactors in future and if so, the extend of possibility?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YODINDER K. ALAGH) : (a) Unit-1 of Rajasthan Atomic Power Station (RAPS) at Kota which had been facing interruptions in the past is presently shutdown from February 1994 due to a minor but difficult heavy water leak from the Over Pressure Relief Device located in an inaccessible area. Unit-2, which had been performing well registering an overall capacity factor of about 60% and an avilability factor of about 72% has been shutdown from 1st August, 1994 for inservice inspection and eventual enmasse replacement of coolant channels and upgradation of systems.

(b) RAPS-1 was set up at a cost of Rs.73.77 crores with an initial capacity of 220 MWe and was commissioned in 1992. RAPS-2 with the same capacity

was set up at a cost of Rs.102.54 crores and was commissioned in 1980. Power Level of RAPS-1 was restricted to 100MWe since 1987 and RAPS-2 to 200 MWe w.e.f. 1.4.1991.

(c) and (d). The Scheme of fixing the leak at RAPS-1 based on indigenous technology is being worked out and the integrity of the coolant channels is under assessment in view of these factors the question of continued operation of RAPS-1 is under review based on techo-economic considerations. Technological capability has been developed indigenously to carry out enmasse coolent channel replacement is RAPS-2. Defuelling of the coolant channels has already been completed and cutting and removal of channels are progressing satisfactorily. The Unit is expected to be recommissioned in 1998 with a generation capacity of 200 MWe.

N.T.P.C.

1660. SHRI SOHAN BEER : Will the PRIME MINISTER be pleased to state :

(a) the annual turnover of National Thermal Power Corporation during 1993-94, 1994-95 and 1995-96;

(b) whether the turnover has increased during each successive years;

(c) if so, the percentage thereof; and

(d) the target set for turnover during the year 1996-97?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTRY OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR.S. VENUGOPALACHARI) : (a) to (c). The details of annual turnover of National Thermal Power Corporation during the last three years and the percentage of increase in the turnover during each successive year are as under :-

Year	Turnover (Rs. Crores)	Increase(%)
1993-94	5918.33	-
1994-95	6359.84	7
1995-96	8258.71 (provisional)	30

(d) The target of turnover for the year 1996-97 is Rs.8740.98 crores.

[English]

World Bank Report

1661. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the World Bank has brought out a report on power situation in the country;

(b) if so, the salient features of the report;

(c) whether the Government have examined this report; and

(d) the action taken by the Government on the observations made by the World Bank?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) to (d). Do not arise.

Power Sector on Central List

1662. SHRI SONTOSH MOHAN DEV :
DR. T. SUBBARAMI REDDY :

Will the PRIME MINISTER be pleased to state :

(a) whether the experts have suggested that vital power sector should be exclusive domain of Centre and measures should be initiated to take this out of the concurrent list of the Centre and States; and

(b) if so, whether any concrete proposals in this regard are being worked out?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) Does not arise.

Poverty Alleviation

1664. SHRI JAG MOHAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the role, India's private corporate sector is playing in alleviating poverty;

(b) whether this sector has in any way helped in building up economic and social capabilities of the poor;

(c) the efforts being made by the Government in changing the mindset of the private corporate sector?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YODINDER K. ALAGH) : (a) and (b). The Government follows a three-pronged attack on poverty, i.e. (i) acceleration of economic growth, (ii) human and social development through literacy, education, health, nutrition, meeting the minimum needs, elevation of social and economic status of the weaker section of the Society, etc., and (iii) direct attack on

poverty through employment and income generating programmes and asset-building for the poor. The private corporate sector plays an important role in accelerating the rate of economic growth in the country, thereby leading to economic activity and employment through backward and forward linkages. However, the direct attack on poverty is almost entirely in the Government.

(c) The Government applies monetary and fiscal instruments to channelise investment and output of the private corporate sector in the desired direction. There is a National Fund for Rural Development which attracts donations for rural development projects with tax concession. In addition, efforts are made towards persuading corporations to take up a greater burden of social responsibility. A number of large private corporations have become involved in various village development schemes and social forestry.

Development of Non-Conventional Energy Sources

1665. SHRI RAJIV PRATAP RUDY : Will the PRIME MINISTER be pleased to state :

(a) whether Central assistance is given to the State Agencies for development of Non-Conventional Energy Sources;

(b) if so, the details of financial assistance given to Bihar Renewable Energy Development Agency (BREDA) in the years 1992-93, 1993-94, 1994-95, the target fixed and the achievements made so far;

(c) whether the Government are aware that the IG, Registration, Bihar has cancelled the Registration of BREDA and the Central Government are still extending financial assistance to an illegal institution; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) The details of financial assistance given to Bihar Renewable Energy Development Agency (BREDA) during 1992-93, 1993-94 and 1994-95, the targets fixed and achievements are given in the enclosed statement.

(c) and (d). Yes, Sir. The IG, Registration, Bihar vide his order dated 20.7.1993 had cancelled the Registration of Bihar Renewable Energy development Agency (BREDA). On a appeal filed by BREDA, Member, Board of Revenue, Government of Bihar vide his order dated 7.12.1993, set aside the order of the IG, Registration. Therefore, the Central Government is not supporting any illegal institution.